

ITEM NO.9

COURT NO.3
(HEARING THROUGH VIDEO CONFERENCING)

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.18001/2017

(Arising out of impugned final judgment and order dated 17-03-2017
in TA No.888/2015 passed by the High Court Of Gujarat At Ahmedabad)

CADILA HEALTHCARE LTD.

Petitioner(s)

VERSUS

PRINCIPAL COMMISSIONER OF INCOME TAX 1

Respondent(s)

WITH

T.C. (C) No.32/2019 (XVI-A)
 T.C. (C) No.10/2020 (XVI-A)
 T.C. (C) No.12/2020 (XVI-A)
 T.C. (C) No.11/2020 (XVI-A)
 T.C. (C) No.8/2020 (XVI-A)
 T.C. (C) No.9/2020 (XVI-A)
 T.C. (C) No.7/2020 (XVI-A)
 T.C. (C) No.17/2020 (XVI-A)
 T.C. (C) No.13/2020 (XVI-A)
 T.C. (C) No.14/2020 (XVI-A)
 T.C. (C) Nos.15-16/2020 (XVI-A)
 T.C. (C) No.48/2020 (XVI-A)
 T.C. (C) No.75/2020 (XVI-A)
 T.C. (C) No.49/2020 (XVI-A)
 T.C. (C) No.65/2020 (XVI-A)
 T.C. (C) No.47/2020 (XVI-A)
 T.C. (C) No.62/2020 (XVI-A)
 T.C. (C) No.67/2020 (XVI-A)
 T.C. (C) No.70/2020 (XVI-A)
 T.C. (C) No.57/2020 (XVI-A)
 T.C. (C) No.54/2020 (XVI-A)
 T.C. (C) No.64/2020 (XVI-A)
 T.C. (C) No.53/2020 (XVI-A)
 T.C. (C) No.72/2020 (XVI-A)
 T.C. (C) No.69/2020 (XVI-A)
 T.C. (C) No.73/2020 (XVI-A)
 T.C. (C) No.74/2020 (XVI-A)
 T.C. (C) No.76/2020 (XVI-A)
 T.C. (C) No.60/2020 (XVI-A)
 T.C. (C) No.44/2020 (XVI-A)
 T.C. (C) No.43/2020 (XVI-A)
 T.C. (C) No.79/2020 (XVI-A)
 T.C. (C) No.66/2020 (XVI-A)

T.C. (C) No.55/2020 (XVI-A)
T.C. (C) No.77/2020 (XVI-A)
T.C. (C) No.45/2020 (XVI-A)
T.C. (C) No.78/2020 (XVI-A)
T.C. (C) No.46/2020 (XVI-A)
T.C. (C) No.63/2020 (XVI-A)
T.C. (C) No.61/2020 (XVI-A)
T.C. (C) No.21/2020 (XVI-A)
T.C. (C) No.30/2020 (XVI-A)
T.C. (C) No.26/2020 (XVI-A)
T.C. (C) No.22/2020 (XVI-A)
T.C. (C) No.23/2020 (XVI-A)
T.C. (C) No.24/2020 (XVI-A)
T.C. (C) No.28/2020 (XVI-A)
T.C. (C) No.27/2020 (XVI-A)
T.C. (C) No.25/2020 (XVI-A)
T.C. (C) No.50/2020 (XVI-A)
T.C. (C) No.29/2020 (XVI-A)
T.C. (C) No.52/2020 (XVI-A)
T.C. (C) No.39/2020 (XVI-A)
T.C. (C) No.38/2020 (XVI-A)
T.C. (C) No.31/2020 (XVI-A)
T.C. (C) No.37/2020 (XVI-A)
T.C. (C) No.19/2020 (XVI-A)
T.C. (C) No.32/2020 (XVI-A)
T.C. (C) No.36/2020 (XVI-A)
T.C. (C) No.35/2020 (XVI-A)
T.C. (C) No.71/2020 (XVI-A)
T.C. (C) No.42/2020 (XVI-A)
T.C. (C) No.68/2020 (XVI-A)
T.C. (C) No.58/2020 (XVI-A)
T.C. (C) No.56/2020 (XVI-A)
T.C. (C) No.34/2020 (XVI-A)
T.C. (C) No.33/2020 (XVI-A)
T.C. (C) No.40/2020 (XVI-A)
T.C. (C) No.41/2020 (XVI-A)
T.C. (C) No.51/2020 (XVI-A)
T.C. (C) No.59/2020 (XVI-A)
T.C. (C) No.20/2020 (XVI-A)
T.C. (C) No.112/2020 (XVI-A)
T.C. (C) No.98/2020 (XVI-A)
T.C. (C) No.80/2020 (XVI-A)
T.C. (C) No.111/2020 (XVI-A)
T.C. (C) No.97/2020 (XVI-A)
T.C. (C) No.149/2020 (XVI-A)
T.C. (C) No.183/2020 (XVI-A)
T.C. (C) No.136/2020 (XVI-A)
T.C. (C) No.153/2020 (XVI-A)
T.C. (C) No.96/2020 (XVI-A)

T.C. (C) No.82/2020 (XVI-A)
T.C. (C) No.87/2020 (XVI-A)
T.C. (C) No.81/2020 (XVI-A)
T.C. (C) No.134/2020 (XVI-A)
T.C. (C) No.158/2020 (XVI-A)
T.C. (C) No.182/2020 (XVI-A)
T.C. (C) No.133/2020 (XVI-A)
T.C. (C) No.147/2020 (XVI-A)
T.C. (C) No.179/2020 (XVI-A)
T.C. (C) No.101/2020 (XVI-A)
T.C. (C) No.100/2020 (XVI-A)
T.C. (C) No.175/2020 (XVI-A)
T.C. (C) No.143/2020 (XVI-A)
T.C. (C) No.142/2020 (XVI-A)
T.C. (C) No.99/2020 (XVI-A)
T.C. (C) No.141/2020 (XVI-A)
T.C. (C) No.180/2020 (XVI-A)
T.C. (C) No.181/2020 (XVI-A)
T.C. (C) No.144/2020 (XVI-A)
T.C. (C) No.94/2020 (XVI-A)
T.C. (C) No.167/2020 (XVI-A)
T.C. (C) No.140/2020 (XVI-A)
T.C. (C) No.92/2020 (XVI-A)
T.C. (C) No.155/2020 (XVI-A)
T.C. (C) No.151/2020 (XVI-A)
T.C. (C) No.138/2020 (XVI-A)
T.C. (C) No.161/2020 (XVI-A)
T.C. (C) No.154/2020 (XVI-A)
T.C. (C) No.171/2020 (XVI-A)
T.C. (C) No.139/2020 (XVI-A)
T.C. (C) No.170/2020 (XVI-A)
T.C. (C) No.169/2020 (XVI-A)
T.C. (C) No.89/2020 (XVI-A)
T.C. (C) No.177/2020 (XVI-A)
T.C. (C) No.168/2020 (XVI-A)
T.C. (C) No.174/2020 (XVI-A)
T.C. (C) No.176/2020 (XVI-A)
T.C. (C) No.131/2020 (XVI-A)
T.C. (C) No.145/2020 (XVI-A)
T.C. (C) No.166/2020 (XVI-A)
T.C. (C) No.146/2020 (XVI-A)
T.C. (C) No.102/2020 (XVI-A)
T.C. (C) No.160/2020 (XVI-A)
T.C. (C) No.165/2020 (XVI-A)
T.C. (C) No.159/2020 (XVI-A)
T.C. (C) No.148/2020 (XVI-A)
T.C. (C) No.152/2020 (XVI-A)
T.C. (C) No.178/2020 (XVI-A)
T.C. (C) No.164/2020 (XVI-A)

T.C. (C) No.156/2020 (XVI-A)
T.C. (C) No.125/2020 (XVI-A)
T.C. (C) No.172/2020 (XVI-A)
T.C. (C) No.127/2020 (XVI-A)
T.C. (C) No.126/2020 (XVI-A)
T.C. (C) No.104/2020 (XVI-A)
T.C. (C) No.103/2020 (XVI-A)
T.C. (C) No.157/2020 (XVI-A)
T.C. (C) No.173/2020 (XVI-A)
T.C. (C) No.130/2020 (XVI-A)
T.C. (C) No.150/2020 (XVI-A)
T.C. (C) No.135/2020 (XVI-A)
T.C. (C) No.137/2020 (XVI-A)
T.C. (C) No.185/2020 (XVI-A)
T.C. (C) No.132/2020 (XVI-A)
T.C. (C) No.184/2020 (XVI-A)
(IA No.73608/2021 - FOR WITHDRAWAL OF CASE/APPLICATION)
T.C. (C) No.86/2020 (XVI-A)
T.C. (C) No.95/2020 (XVI-A)
T.C. (C) No.110/2020 (XVI-A)
T.C. (C) No.129/2020 (XVI-A)
T.C. (C) No.113/2020 (XVI-A)
T.C. (C) No.128/2020 (XVI-A)
T.C. (C) No.106/2020 (XVI-A)
T.C. (C) No.83/2020 (XVI-A)
T.C. (C) No.124/2020 (XVI-A)
T.C. (C) No.123/2020 (XVI-A)
T.C. (C) No.118/2020 (XVI-A)
T.C. (C) No.105/2020 (XVI-A)
T.C. (C) No.119/2020 (XVI-A)
T.C. (C) No.90/2020 (XVI-A)
T.C. (C) No.117/2020 (XVI-A)
T.C. (C) No.85/2020 (XVI-A)
T.C. (C) No.84/2020 (XVI-A)
T.C. (C) No.116/2020 (XVI-A)
T.C. (C) No.107/2020 (XVI-A)
T.C. (C) No.108/2020 (XVI-A)
T.C. (C) No.115/2020 (XVI-A)
T.C. (C) No.109/2020 (XVI-A)
T.C. (C) No.88/2020 (XVI-A)
T.C. (C) No.186/2020 (XVI-A)
T.C. (C) No.162/2020 (XVI-A)
T.C. (C) No.163/2020 (XVI-A)
T.C. (C) No.93/2020 (XVI-A)
T.C. (C) No.114/2020 (XVI-A)
T.C. (C) No.121/2020 (XVI-A)
T.C. (C) No.91/2020 (XVI-A)
T.C. (C) No.122/2020 (XVI-A)
T.C. (C) No.120/2020 (XVI-A)

SLP(C) No.19176-19178/2017 (III)
 (FOR ADMISSION and I.R.)
 SLP(C) No.31401/2018 (III)
 (IA No.44388/2021 - FOR WITHDRAWAL OF CASE/APPLICATION)
 T.C.(C) No.188/2020 (XVI-A)
 T.C.(C) No.187/2020 (XVI-A)
 T.C.(C) No.18/2020 (XVI-A)
 T.C.(C) No.191/2020 (XVI-A)
 T.C.(C) No.192/2020 (XVI-A)
 T.C.(C) No.24/2021 (XVI-A)
 T.C.(C) No.22/2021 (XVI-A)
 T.C.(C) No.21/2021 (XVI-A)
 T.C.(C) No.19/2021 (XVI-A)
 T.C.(C) No.23/2021 (XVI-A)
 T.C.(C) No.20/2021 (XVI-A)
 T.C.(C) No.18/2021 (XVI-A)

Date : 29-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
 HON'BLE MR. JUSTICE AJAY RASTOGI

Counsel for the Parties:

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 Mr. Kuldeep Singh Kuchaliya, Adv.
 Mr. Paras Dutta, Adv.
 Mr. Sanjay Kumar Visen, AOR
 Ms. Adira A. Nair, Adv.

Mr. K. M. Natraj, ASG
 Mr. Rupesh Kumar, Adv.
 Mr. Sharat Nambiar, Adv.
 Ms. Niranjana Singh, Adv.
 Mr. Shetty Uday Sagar, Adv.
 Mr. Sughosh Subramaniam, Adv.
 Mr. Raj Bahadur Yadav, AOR

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Ms. Atmaja Tripathy, Adv.

Mr. G. Umapathy, Adv.
Mr. Rohit K. Singh, AOR
Ms. Pavitra Balakrishnan, Adv.

Mr. B. V. Balaram Das, AOR

Mr. Kishore Kunal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

List the matters for final disposal on 09.08.2021.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER